

**The Minister of Production (Shri K. C. Reddy):** (a) A decision is expected to be taken by the end of this month.

(b) Does not arise.

#### SILK GOODS

**\*964. Dr. Satyawad:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to starred question No. 825 on the 13th September, 1954 and state whether any decision has been taken by the Government of U.S.A. on the representation for the exemption of Indian silk sarees, laces and scarves from the U.S. Flammable Fabrics Act?

**The Minister of Commerce (Shri Karmarkar):** Yes, Sir, Indian silk fabrics have not been exempted from the flammability tests provided under the U.S.A. Flammable Fabrics Act.

#### कार्क से बनी हुई वस्तुएं

**\*९६५. श्री जी० एल० चौधरी :** क्या वाणिज्य तथा उद्योग मंत्री निम्नलिखित बातें दर्शाने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे :

(क) उन देशों के नाम जहां से आमतौर पर कार्क से बनी हुई वस्तुएं आयात की जाती हैं ;

(ख) कार्क से बनी हुई वस्तुओं के सम्बन्ध में देश की वार्षिक आवश्यकता कितनी है ; और

(ग) स्वदेशी उत्पादन में कितने प्रतिशत की पूर्ति होती है ?

**The Minister of Commerce (Shri Karmarkar):** (a) Cork manufactures are generally imported from the U.S.A., U.K., Italy, Portugal, Spain, Western Germany and Norway.

(b) The present estimated annual requirements of our country are worth Rs. 35 lakhs approximately.

(c) Approximately 8.5 per cent of the total requirements are met from indigenous production.

#### EVACUEE PROPERTY

**\*966. Shri Ibrahim:** Will the Minister of Rehabilitation be pleased to state:

(a) the total quantum of Evacuee property pool now available for payment of compensation to displaced persons from West-Pakistan;

(b) the total number of uneconomic properties of evacuees;

(c) how these properties are proposed to be disposed of; and

(d) how many third party claims have been received so far by the Ministry?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) About Rs. 100 crores.

(b) 40,500.

(c) By public auctions or by inviting tenders.

(d) According to Rule 22 of the Administration of Evacuee Property (Central) Rules, 1950, third party claims are to be registered with the Custodians of Evacuee Property and action is being taken by the Custodians accordingly.

#### DELEGATION OF ENGINEERS TO CHINA

**\*967. Shri L. N. Mishra:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to unstarred question No. 688 on the 8th September, 1954 and state:

(a) whether the Indian Delegation of Engineers who visited China in May-June, 1954 have since submitted any detailed report to Government about the working of the scheme of Public Co-operation for executing river valley projects; and

(b) if so, the salient features of the said report?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). Not yet, Sir. The detailed report will be laid on the Table of the House as soon as it is ready.